

Cont.Cas(C). No. 39 of 2013

In WP(C) No. 117 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. P.Baruah, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Learned counsel for the respondents states that the interim order dated 7-1-2013 passed in WP(C) No. 44 of 2013 (renumbered as WP(C) No. 117 of 2013) has been complied with. Learned counsel for the petitioner admits that the order has been complied with.

In the above circumstances, contempt notices are discharged. Contempt petition No. 39 of 2013 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 38 of 2013

In WP(C) No. 118 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. P.Baruah, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Learned counsel for the respondents states that the interim order dated 7-1-2013 passed in WP(C) No. 64 of 2013 (renumbered as WP(C) No. 118 of 2013) has been complied with. Learned counsel for the petitioner admits that the order has been complied with.

In the above circumstances, contempt notices are discharged. Contempt petition No. 38 of 2013 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

CRL(A). No. 4 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Ms. A. Kharumnuid,
learned counsel for the appellants.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 59 of 2014

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SP Sharma, Advocate, present for the applicant.

Mr. SC Shyam, Sr. Advocate, present for the respondents No. 1 and 2.

Mr. K.Khan, Advocate, present for the respondents No. 3 to 6.

Heard.

By means of this application, the applicant has sought condonation of delay in filing writ appeal against judgment and order dated 4-6-2014 passed by learned Single Judge in WP(C) No. 245 of 2012.

Six days delay in filing the appeal has been sufficiently explained in the application supported by an affidavit of Prof. Manmohan Singh (applicant/appellant).

Delay condonation application is allowed.

Delay in filing writ appeal is condoned. Misc. Case No. 59 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 62 of 2014

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. R. Deb Nath, Advocate, present for the applicant.

This delay condonation application in filing the writ appeal against judgment and order dated 22-4-2014 passed by learned Single Judge in WP(C) No. 214 of 2013.

Heard.

Delay in filing the appeal has been sufficiently explained in the application supported by an affidavit.

Therefore, delay condonation application is allowed. Delay is condoned. Misc. Case No. 62 of 2014 is disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA) No. 63 of 2014

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. AS Siddiqui, Advocate, present for the applicants.

Mr. HS Thangkhiew, Sr. Advocate, present for the respondents.

Heard.

By means of this application, the applicants namely, Mimie Thina D Areng, Porthyna Rangsa Marak, Sengrik Manda Sangma, Rhinkle Mrong Marak, Maria Grecitha T. Sangma, Brainy Mrong Marak, Norime Rangsa Marak and Siljak Rangsa Marak have prayed for their impleadment in WA No. 40 of 2014 as appellants.

The applicants cannot be allowed to be impleaded in the writ appeal as appellants against the wishes of the present appellants namely, Christilla A. Sangma and Runavallerie N. Sangma. But since they were parties in the writ petition before the learned Single Judge, they can be allowed to be impleaded as respondents.

Therefore, Misc. Case No. 63 of 2014 is disposed of with the direction that the present applicants may be impleaded as respondents No. 8 to 15 in the writ appeal No. 40 of 2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

PIL. No. 6 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SP Das, Advocate/petitioner, present in person.

Mr. SC Shyam. Sr. Advocate, present for the respondents No. 1 to 4.

Mr. ND Chullai, Sr. GA, present for the respondents No. 5 to 7.

Ms. R. Dutta, Advocate, present for the respondent No. 8.

Mr. A.Baruah, Advocate, present for the respondent No. 9.

Mr. HS Thangkhiew, Sr. Advocate, present for the respondent No. 12.

Mr. R.Jha, Advocate, present for the respondents No. 10, 11 and 13.

Affidavit-in-opposition has been filed on behalf of respondent No.6 and respondent No.11. Same be taken on record.

Learned counsel for the respondents No. 3, 8, 12 and 13 pray for and are allowed further 3(three) weeks' to file their counter affidavits.

List after 3(three) weeks. Meanwhile, the petitioner may file rejoinder affidavits to the counter affidavits filed on behalf of respondent No. 6 and 11.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 6 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. KP Bhattacharjee,
learned counsel for the appellants.

List after 3(three) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 25 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. N.Mozika, learned
counsel for the respondents.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA No. 56 of 2014

In WP(C). No. 245 of 2012

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SP Sharma, Advocate, present for the appellant.

Mr. SC Shyam, Sr. Advocate, present for the respondents No. 1 and 2.

Mr. K.Khan, Advocate, present for the respondents No. 3 to 6.

Heard.

This writ appeal is directed against judgment and order dated 4-6-2014 passed by learned Single Judge in WP(C) No. 245 of 2012 whereby said Court has dismissed the writ petition regarding claim of fixation of pay by the writ petitioner.

Admit the writ appeal.

List after 4(four) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 32 of 2011

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Ms. R. Dutta, learned
counsel for the appellant.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA No. 40 of 2014

In WP(C). No. 341 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. HS Thangkhiew, Sr. Advocate, present for the appellants.

Mr. ND Chullai, Sr. GA, present for the respondents.

In view of the order of the date passed in MC(WA) No. 63 of 2014, eight writ petitioners namely, Mimie Thina D Areng, Porthyna Rangsa Marak, Sengrik Manda Sangma, Rhinkle Mrong Marak, Maria Grecitha T. Sangma, Brainy Mrong Marak, Norime Rangsa Marak and Siljak Rangsa Marak are to be impleaded in this writ appeal as respondents No. 8 to 15.

The writ appellants are directed to implead said parties.

List after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 112 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. SC Shyam,
learned counsel for the petitioners.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 117 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. P. Baruah, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Heard.

Admit the petition.

List for hearing in due course after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 118 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. P. Baruah, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Heard.

Admit the petition.

List for hearing after 3(three) weeks along with WP(C) No. 117 of 2013.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 129 of 2011

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. N.Mozika, learned
counsel for the petitioners.

List in the next week, i.e. commencing 28-7-2014
for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 216 of 2012

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. VGK Kynta,
learned counsel for the petitioner.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 251 of 2013

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Ms. ML.Gope,
learned counsel for the petitioner.

List on 30-7-2014 for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 304 of 2014

21-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. AH Hazarika,
learned counsel for the petitioner.

List after one week.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah